

**CENTRAL ADMINISTRATIVE TRIBUNAL  
ERNAKULAM BENCH**

O.A.No.588/2001.

Wednesday this the 11th day of July 2001.

**CORAM:**

HON'BLE MR A.V.HARIDASAN, VICE CHAIRMAN  
HON'BLE MR T.N.T.NAYAR, ADMINISTRATIVE MEMBER

V.Muraleedharan,  
Music Composer, Grade IV,  
All India Radio, Vazhuthaucad,  
Thiruvananthapuram, Kerala. Applicant

(By Advocate Shri Jayabal Menon)

vs.

1. The Director General,  
Prasar Bharati (BCI)  
All India Radio,  
Akashavani Bhavan,  
Parliament Street, New Delhi.
2. The Station Director,  
Prasar Bharati (BCI),  
All India Radio, Vazhuthaucad,  
Thiruvananthapuram, Kerala.
3. Union of India, represented by its  
Secretary, (Prasar Bharati)  
Ministry of Information &  
Broadcasting, New Delhi. Respondents

(By Advocate Shri Unnikrishnan, ACGSC)

The application having been heard on 11th July 2001 the Tribunal on the same day delivered the following:

ORDER

HON'BLE MR.A.V.HARIDASAN, VICE CHAIRMAN

The applicant, a Music Composer Grade IV of All India Radio, Vazhuthaucad, Thiruvananthapuram claims that he is eligible to be considered for promotion to the post of Music Composer Grade III and that even though vacancies do exist, he is not being considered for promotion. Projecting his grievance, the applicant made a representation on 27.10.2001,

in reply to which he was told by memo dated 29.12.2000 (A-4) that the matter of promotion of Music Composer from Grade IV to Grade III would be taken up by the Directorate in due course. Finding that the matter does not proceed further the applicant again made representation dated 20.1.2001, but without response. Under these circumstances, the applicant has filed this application for a direction to the respondents 1 and 2 to promote the applicant as Music Composer Grade III with effect from March 2000 and for a direction to the 2nd respondent to report one vacancy of Music Composer Grade III in the office of the 2nd respondent.

2. When the O.A. came up for hearing, the learned counsel of the applicant stated that the applicant would be satisfied if the first respondent is directed to consider his representation (A5) and to give him an appropriate reply within a reasonable time.

3. Learned counsel of the respondents states that the application can be disposed of with the aforesaid directions.

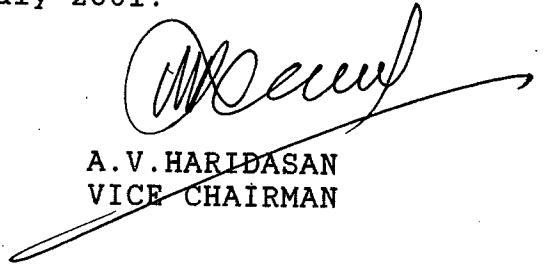
4. In the light of the above submissions made by the learned counsel on either side, the application is disposed of directing the first respondent to consider A-5 representation

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made by the applicant and to give him an appropriate reply within a period of two months from the date of receipt of a copy of this order. No costs.

Dated the 11th July 2001.

  
T.N.T. NAYAR  
ADMINISTRATIVE MEMBER

  
A.V. HARIDASAN  
VICE CHAIRMAN

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List of Annexures referred to in the order:

A-4: True copy of the Memo dated 29.12.2000 issued by the end respondent.

A-5: True copy of the representation dated 20.1.2001 submitted by the applicant to the 1st respondent.